

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1567/2019

New Delhi, this the 20th day of May, 2019

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

Ms. Sonika, Group – ‘B’
Age-33 years, Post Astt. Primary Teacher
D/o Sh. Krishan Pal
R/o – 95/69, Jagatpur Extn.,
Near Hanuman Chowk, Delhi- 110084. ... Applicant

(through Sh. Anmol Pandita)

Versus

1. Govt. of NCTD
Through the Chief Secretary
Govt. of NCTD, Nava Sachivalya, IP Estate
New Delhi.
2. The Director,
Directorate of Education,
Government of NCT of Delhi,
Old Secretariat,
Delhi-110054. ... Respondents

(through Sh. H.A. Khan on advance notice)

ORDER(ORAL)

Hon'ble Sh. A.K. Bishnoi, Member (A)

Heard learned counsel for the applicant, Sh. Anmol Pandita and Sh. H.A. Khan, learned counsel appearing for the respondents on receipt of advance notice.

2. The present OA has been filed by the applicant seeking the following reliefs:

“(i) To direct the respondents to appoint the applicant for the amiable post in Astt. Primary Teacher.

Or/and

(ii) Decide the Representation of applicants in a time bound manner

(iii) Any other relief which this Hon’ble Court deems fit and proper may also be awarded to the applicant.”

3. Learned counsel for the applicant submits that the applicant has submitted representation dated 01.07.2016 and prays that he may be allowed to submit a fresh representation also to the respondents.

4. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with the liberty to the applicant to submit a fresh representation to the respondents within one week from the date of receipt of a certified copy of this order and on receipt of such a representation, Respondent No. 2 shall decide on the same by passing a self-contained and speaking order, within four weeks thereafter. No costs.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

/ns/